

आयकर अपीलीय अधिकरण "एक सदस्य मामला" न्यायपीठ कोलकता में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "SMC" BENCH, KOLKATA

(At e-Court, Pune)

BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT

आयकर अपील सं. / ITA No.2164/KOL/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Sangita Poddar,
HB-255, Sector-III,
Salt Lake City,
Kolkata-700106

PAN : AFHPP9017N

.....अपीलार्थी / Appellant

बनाम / V/s.

ITO, Ward-51(2),
Kolkata

.....प्रत्यर्थी / Respondent

Assessee by : Shri Varsha Jalan
Revenue by : Smt. Ranu Viswas

सुनवाई की तारीख / Date of Hearing : 22-03-2021

घोषणा की तारीख / Date of Pronouncement : 22-03-2021

आदेश / ORDER

This appeal is preferred by the assessee against the order of Id. Commissioner of Income Tax (Appeals) dated 22-07-2019 for assessment year 2015-16.

2. On perusal of the letter filed by the assessee, I note that the assessee wishes to withdraw the appeal in view of having filed application under Vivad Se Vishwas Scheme proof of which in the form of certificate issued

by the competent authority in Form No. 3 is submitted before this Tribunal.

3. The Id. DR has no objection for allowing the assessee to withdraw the appeal.

4. In view of the request made by the assessee, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 22nd March, 2021.

Sd/-
(P.M. Jagtap)
VICE PRESIDENT

पुणे / Pune; दिनांक / Dated : 22nd March, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A) Concerned
4. The CIT Concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “एक सदस्य मामला” बेंच, कोलकता / DR, ITAT, “SMC” Bench, Kolkata.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune